

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No. 95 of 2011

(On behalf appellant)

(Arising out of Order-in-Appeal No. 51/KOL-V/2010 dated 30.11.2010 passed by Commissioner of Central Excise (Appeals-I), Kolkata)

M/s Burnet Pharmaceuticals (P) Ltd.

28/5, C.N.Roy Road, Kolkata-700039.

Appellant

VERSUS

Commissioner of Central Excise, Kol-V Commissionerate.

Respondent

APPEARANCE :

None for the Appellant

Shri Debapriya Sue, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO 75942/2024.

DATE OF HEARING/DECISION : 10.05.2024

Per Ashok Jindal :

When the matter was called, none appeared on behalf of the appellant. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today, i.e. 10.05.2024, also, the appellant was absent. It seems that the appellant is not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution with a liberty to re-open their case by filing an application for restoration of their appeal.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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